Statement

Lis: of Towns in Bihar

Implementation to Start: —

In 1986:

77

Patna

Dinapur

Makamah

Barh

Fatwah (NA) .

Phulwari

Masurhi

In 1987 Khagaul

Dinapur Cantt.

Manner

Kakhtianpur

Khusrapur

Slums on Central Government land in Bombay

2405. SHRI JAGESH DESAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether |t| is a fact that nearly 20 percent of slums in Bombay are situated on Central Government lands belonging to the C. P. W. D., the Port Trust, Railways, Civil Aviation and Defence;
- (b) whether Government are awar-j that some amenities for slum dwellers are being provided by the State Government and Bombay Municipal Corporation;

- (c) whether it is also a fact that it was decided some time back that the Central Government would issue no objection certificate to the State Government in respect of the Central Government lands so that State Government may provide to the s'um, dwellers some basic amenities; and
- (d) if so, how many such no objection certificates have been issued by different Central Government departments during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Information regarding the extent of Central Government land under the occupation of the slum dwellers is given in the state-m: n? (See below).

- (b) and (c) On a suggestion from the Government of Maharashtra in mid-70s for provision of basic amenities in slums or Central Government lands in Bombay, by the State Government it was *inter alia* decided that in lands not required for immediate use. the State Government may provide basic amenities after obtaining 'no objection' from concerned Centra] Government Departments, but the land owning Departments would retain their rights to ask for clearance of the lands in future. The lands required for immediate use were to be got vacated against payment of certain charges for resettlement.
- (d) Each Central Ministry/Department controls its own land and each individual case is to be decided by the land owning Department after direct consultations with the State Government.

Statement

| Name of Ministry/ Deptt. Office | How many beet, of land belong to Central Govt. in Greater Bombay | How many 'rect, of land have been built upon lying vicant & encroached upon by slum dwellers | | |
|------------------------------------|---|--|--------|--------------------|
| | | Built upon | Vacant | Encroached upon |
| 1 | 2 | 3 | 4 | 5 |
| 1. C.P.W.D. Bombay | *This does not include plot known as Sehala- mati measuring 34:40 | 83.02 | 44.72 | 1.18 |

5

1

79

2

3

4

h. which is yet to be handed over to CPWD by the Custodian of Evacuee Properties, Bombay. There is some encroachment but its extent is not known.

2. Bombay Port Trust. 72840-

This includes lands let out, leased & land used for BPT's own purpose for Qrs., Rlys. & infrastructures. There . is no vacant land but areas where vacant pos session has been obtainned is reserved for BPT's own use.

As per Col 2 Following areas Trust land the Port have been identified

Location Area Remarks

Jamsbed- 0 1663-

Land given on 15 monthly laese. Jamsbed— Ji Ng. Coloba Chatai The lesse Chawl 0- 6940 has unauthorisedly sublet the (h) cotton Green Sewri premises People 0 8840 Welfare(h) Assoe. Roali. Jn. Wadala.

Janta 0. 3834 Colony Worli, Bunder. 15. 946..

3. Deptt. of Railways. 1007-35

932-19

810750

180-654

68469 17200

7550..

5. Min. of Defence

4. Deptt. of Civil Avn.

. Out of the Defence owned lands 29-782 hsctares and out of the requisitioned/hired land 8-484 beet, are encroached. An area of 62 07 acras is lying vacant and rest of the Defence lands are constructed or utilised as per approved plans.

Amenities to slum dwellers

2406. DR. BAPU KALDATE: Will the Minister ot URBAN DEVELOPMENT be pleasedtostate:

- (a) whether it is a fact that providing amenities to the slum-dwellers is the responsibility of the State Governments;
- (b) whether several State Governments have represented for providing amenities to the slum-dwellers settled on the Central Government land:
- (c) whether such a request has been received recently from the Government of Maharashtra; and

(d) if so, whether the Central Government have done the needful?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes,

(b) to (d) Each Central Government Ministry/Department controls its own land. However, on a suggestion from the Government of Maharashtra in mid-70s for provision of basic amenities in slums on Central Government lands in Bombay, by the State Government, it was inter alia decided that in lands not required for